NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP (IB) NO. 38/Chd/Pb/2017

Under Section 10 of I.B.C., 2016

In the matter of:

Oasis Agroinfra Limited, H. No.2505, Street No. 6/1A, Power House Road, Bhatinda (Punjab).

......Corporate Applicant/Debtor.

Present:

Mr. Manish Jain & Ms. Divya Sharma, Advocates for Corporate

Applicant/Debtor.

Mr. Vikram Bajaj, proposed Insolvency Resolution Professional.

Mr. Gautam Mittal, Practising Chartered Accountant.

After arguing the case for sometime, the learned counsel for the Corporate Applicant/Debtor seeks to withdraw the instant petition being not in the prescribed format. The petition is dismissed as withdrawn with liberty to file fresh one on the same cause of action.

(Justice R.P.Nagrath) Member (Judicial)

Sdl -

July 07, 2017